

for admission
with M.A. 206/00
for vacation of
stay.

fact
4/5- Bench

For admission
with M.A. 206/00
for vacation of
stay.

fact
10/7 Bench

Free copy of order
of 11/7/2000 may
be given to the
counsel for both
sides.

Received
4/7/2000
S.R.

14/7/2000

for admission.
fact
3/8 Bench

8. order dated 05.05.2000

At request of Mr. P.K. Misra,
learned A.S.C. (Railways), Matter
is adjourned to 11.07.2000 with OA 640/99
M.A. 206/2000 to lie over.
Interim order to continue till then.

Vice-chairman

Member (J).

9. Order dated 11.7.2000

This matter has been posted to to-day
for final disposal at the stage of admission along
with M.A. 206/2000. It is submitted by Shri S.R. Misra
on behalf of learned counsel for the petitioner
Shri A. Kanungo that a short adjournment be given.
As this matter has been fixed to to-day for final
disposal at the admission stage, this is adjourned
to 4.9.2000, but in consideration of submissions
made by the learned counsel for both ~~xxx~~ sides on
the question of further continuance of stay, ~~we~~
vacate the stay order passed on 22.12.1999.

Hand over copies of orders to learned
counsel for both sides.

VICE-CHAIRMAN

MEMBER (JUDICIAL)

10. Order dated 4.9.2000

Learned counsel for the petitioner has
filed a memo dated 4.9.2000 stating that he
does not want to pursue this O.A. and wants
to withdraw the O.A. as it has become
irrational. Heard Shri S.R. Misra, Jr. Counsel
for the petitioner and Shri P.K. Misra, Jr.
A.S.C. for the respondents. In view of memo
filed, O.A. is disposed of as withdrawn.
Stay order earlier granted also stands
vacated.

Vice-chairman
Member (J)